

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No. 64/2017
IN COMPANY PETITION No.130/2016

DATED TUESDAY, THE 20th DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL
IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 433 € & (f) AND 434 OF COMPANIES ACT, 1956

IN THE MATTER OF M/S. ALPHARUB CRUMB RUBBER PVT. LTD.

AND

M/S. FALCON TYRES LIMITED

M/s. Alpharub Crumb Rubber Pvt. Ltd.,
Previously known as M/s. Mardee R.K. Golden
Crumb Rubber Pvt. Ltd.,
No.V/793, Industrial Area, Edyar, Muppathadam P.O. Alva,
Ernakulam District, Kerala – 638 110. ...

Petitioner

Vs.

M/s. Falcon Tyres Limited,
KRS Road, Metagalli Post,
Mysore – 570 016. ...

Respondent

ORDER

Counsel for petitioner is absent. No representation for petitioner. Petitioner is called, absent. Petitioner has not complied the provisions of I&B Code.

This matter is transferred from the Hon'ble High Court of Karnataka. It appears the petitioner is not interested to proceed with the matter. Therefore, it is a fit matter for dismissal. In the result, petition is dismissed for non-prosecution.


(RATAKONDA MURALI)
MEMBER (JUDICIAL)


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)

psp.